

**SCHEDULE "A"**

**Form No. 1**

(Rule 1)

Petition for a certificate for leave to appeal to the Supreme Court

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY**

**APPELLATE CIVIL JURISDICTION**

**SUPREME COURT CIVIL/ CRIMINAL / APPLICATION NO. OF 20**

( For leave to appeal to the Supreme Court )

( In First/Second/Letters Patent/ Appeal from Order/

Writs Petition No. of 20 .)

Petitioner;

(Original)

versus

Opponent

(Original)

To

The Honourable the Chief Justice and other Justices of this Honourable Court.

The petition of'

Showeth :-

1. That ..... (Here set out Plaintiff's name) filed Suit No.....in the Court of the .....Judge, at .....and prayed .....(here set out a concise statement of the plaint in suit and give amount or value of the subject-matter.).

2. That the said suit came on for hearing before the .....Judge at .....on.....the day of .....and the said Judge on the.....day of .....passed a decree/an order that .....(here briefly set out the decree or the order.)

*(Paragraphs 3 and 4 to be added in the case of Second Appeals only)*

3. That .....( here insert the name of the appellant.) the original Plaintiff/Defendant feeling himself aggrieved by the said decree/order filed Appeal No. .... against the same on the ..... day of..... in the District Court at.....

4. That the said appeal came on for hearing before the ..... Judge, at ..... on the .....day of .....who.....(Here state briefly the result of the appeal.).

5. That ..... (Here insert name of the appellant.) the original Plaintiff/Defendant, feeling himself aggrieved by the said decree/order filed First/Second Appeal No. ....against the same on the.....day of.....in the Honourable Court.

6. That the said appeal came on for hearing before the Court consisting of the Honourable Shri Justice.....and the Honourable Shri Justice .....son the day of.....who.....(Here briefly state the result of the appeal.).

*(Paragraphs 7 and 8 to be added in the case of Letters Patent Appeal only.)*

7. That being aggrieved by the said decree/order.....(Here set out the name of the appellant.) the original Plaintiff/Defendant filed Letters Patent Appeal No. ....in this Honourable Court on the ..... day of .....

8. That the said appeal came on for hearing before the Court consisting of the Honourable Shri Justice..... and the Honourable Shri Justice .....day of .....who .....(Here briefly set out the result of the appeal).

9. That the Petitioner, the original Plaintiff/Defendant, feeling aggrieved by the said decree/order is desirous of appealing to the Supreme Court from the same on the ground following :-

( Here state the grounds and number them consecutively as i, ii, iii, etc. ....)

10. That the appeal involves a substantial question of law as to the interpretation of the Constitution.

**OR**

10. That the amount of the value of the subject-matter of the dispute in the Court of the first instance and still in dispute on appeal to the Supreme Court is not less than Rs. 20,000.

**OR**

10. That the Judgment, decree or final order involves directly or indirectly a claim or question respecting property of the amount or value of Rs. 20,000.

*( If the Judgment, decree or final order appealed from affirms the decision of the Court immediately below add.)*

**AND**

That the appeal involves a substantial question of law.

*(If the appeal also involves a substantial question of law as to the interpretation of the Constitution then add also.)*

That the appeal also involves a substantial question as to the interpretation of the Constitution.

**OR**

*( If the property involved in appeal does not exceed Rs. 20,000 in amount or value or if the judgment, decree or final order does not involve directly or indirectly some claim or question respecting property of the amount or value of Rs. 20,000 say.)*

10. That the case is a fit one for appeal to the Supreme Court.

11. That your petitioner is ready and willing to comply with the rules and orders as to giving security for costs and otherwise regulating appeals to the Supreme Court.

The Petitioner therefore prays that Your Lordships be pleased to grant him a certificate under Article 132(1)/(133(1)(a)/(b)/(c) of the Constitution of India that ..... ( Here state the nature of the Certificate as set out in paragraph 10.)

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